

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 20875/2021

(Arising out of impugned final judgment and order dated 28-09-2020 in MFA No. 3183/2018 passed by the High Court of Karnataka at Bengaluru)

BENSON GEORGE

Petitioner(s)

VERSUS

RELIANCE GENERAL INSURANCE CO. LTD. & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Rohan Thawani, Adv.
Mr. Karunakar Mahalik, AOR

For Respondent(s) Ms. Prerna Mehta, AOR

UPON hearing the counsel the Court made the following

O R D E R

We have heard Mr. Rohan Thawani, learned counsel appearing on behalf of the the petitioner and Ms. Prerna Mehta, learned counsel appearing on behalf of the respondents.

Leave granted.

Arguments concluded.

Judgment reserved.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER